

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH**

(16)

Original Application No.194/2005  
This the 13<sup>th</sup> day of November 2006

**HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.**

D.P. Srivastava, aged about----years, s/o Late Shri Ganesh Prasad Srivastava, resident of 3156, Aradhana, Pana Nagar, Raebareilly.

...Applicant.

By Advocate: Shri Praveen Kumar.

Versus.

Union of India through

1. The Secretary, Ministry of Shipping & Transportation, Mumbai.
2. The Pay & Accounts Officer (Shipping), Mumbai.

By Advocate: Shri Anil Verma for Shri S.K. Tewari.

**ORDER (Oral)**

**BY HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.**

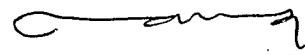
Heard Shri Praveen Kumar, the learned counsel for the applicant and Shri Anil Verma for Shri S.K. Tewari, the learned counsel for respondents.

2. The applicant who is a retired employee made a representation to the respondents for correction of revision of pension w.e.f. 01.01.1986 and the said representation dated 27.09.1999 covered under (Annexure-3) is still pending with the respondents and they have not passed any order till date.



3. The applicant filed the present O.A. for giving direction to the respondents to consider his claim made under the representation but inspite of several adjournments, the respondents have not filed any Counter-Affidavit, which shows that they are not interested in contesting the case. Right of filing Counter-Affidavit is also forfeited. In such circumstances, if a direction is given to the respondents to dispose of his representation dated 27.09.1999 (Annexure-3) for revision of pension, his purpose would be served.

4. In view of the above circumstances, the application is disposed of with a direction to the respondents to consider the representation of the applicant dated 27.09.1999 covered under (Annexure-3) for correction of revision of pension fixed w.e.f. 01.01.1986 and to pass an appropriate order as per the rules and regulations and also compliance of it four months time granted from the date of the receipt of the certified copy of this order. No order as to costs.

  
(M. KANTHAIAH)  
MEMBER (J)

13.11.06

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